

CBI No. 111/2019

CBI VS. Sumant Kumar Mishra & Ors.

22.07.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court for briefing session.

Present: Sh. Om Prakash Ld. PP for CBI.

Sh. K. M. Dwivedi Ld. Counsel for A-3 R. S. Gupta and A-6 Jeevan Gupta.

Sh. Sanjay Suri Ld. Counsel for A-4 Suresh Kukreja.

A-2 S. K. Srivastava has already expired.

None for A-1 Sumant Kumar Mishra and A-5 Shyam Sunder.

Matter was proceeding at the stage of final arguments.

It is submitted by Sh. K. M. Dwivedi Ld. Counsel for A-3 R. S. Gupta and A-6 Jeevan Gupta that he wants to argue the matter physically because he is at his native place at Gorakhpur and he is not coming to Delhi till the Courts are physically opened. He also submitted that he is a patient of diabetic and B. P. He further informed that he would not be able to argue the matter through video conferencing and to send his written submissions because his files are lying in his Chamber in Rohini Court.

Sh. Sanjay Suri Ld. Counsel for A-4 Suresh Kukreja has submitted that he also wants to argue the matter physically because he is in Haryana and he is not coming to Delhi till the Courts are physically opened and he is not ready to risk his life as well as life of his family. He further informed that he would not be able to argue the matter through video conferencing and to send his written submissions because his files are lying in his office at Greater Kailash.

Sh. Gopal Tiwari Ld. Counsel for A-5 has sent an email. It is submitted by him that he is in Jagdishpur, Bihar since 11.03.2020 and he would not be able to argue through video conferencing as he has no facility for the same and to send his written submissions because his files are lying in his chamber. He wants to argue the matter on physical appearance when the courts resume normal hearings.

Notice to Ld. Counsel for A-1 Sumant Kumar Mishra was not sent due to non availability of his particulars on record. It is submitted by the Reader that the particulars of Sh. Sachin Jain, Legal Aid Counsel, who is representing A-1 Sumant Kumar Mishra, are traced.

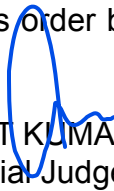
It is submitted by Ld. PP for CBI that he is alone and he does not have any assistance from the official /steno, therefore he requests that only one matter be taken up at one go because he cannot prepare arguments in all 5-6 matters listed in the Court.

In view of the submissions of the Ld. Counsel(s) for accused persons and Ld. PP for CBI, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

Put up the matter for final arguments on **10.08.2020**.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the parties. This order be uploaded by the Reader on the official website.


(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/22.07.2020

CBI No. 112/2019

CBI VS. V. K. Jolly & Ors.

22.07.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court for briefing session.

Present: Sh. Om Prakash Ld. PP for CBI.

Sh. Pradeep Dabas Ld. Counsel for A-1 V. K. Jolly.

Sh.I. D. Vaid and Sh. Dhruv Sehrawat Ld. Counsel for A-2 D. K. Malhotra.

Sh. Tarun Sharma Ld. Counsel for A-3 to A-6.

Matter was proceeding at the stage of final arguments.

Sh. Pradeep Dabas Ld. Counsel for A-1 V. K. Jolly seeks one week's time to file the written submissions and to give consent of his client that he is agreeable for final disposal of the case through their written submissions and virtual arguments..

Sh. Tarun Sharma Ld. Counsel for A-3 to A-6 seeks two weeks time to file the written submissions and to give consent of his clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

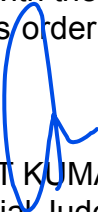
It is submitted by Sh. I. D. Vaid Ld. Counsel for A-2 that he is ready to file the written submissions along with consent of A2 and to address the final arguments through video conferencing. He also seeks time to give consent of his client that he is agreeable for final disposal of the case through their written submissions and virtual arguments.

It is submitted by Ld. PP for CBI that he is alone and he does not have any assistance from the official /steno, therefore he requests that only one matter be taken up at one go because he cannot prepare arguments in all 5-6 matters listed in the Court.

In view of the submissions of the Ld. Counsel(s) for accused persons and Ld. PP for CBI, let the matter be fixed for filing of written submissions and their consent on **04.08.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the parties. This order be uploaded by the Reader on the official website.



(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/22.07.2020

CBI No. 117/2019

CBI VS. Dinesh Dahiya

22.07.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court for briefing session.

Present: Sh. Om Prakash Ld. PP for CBI.

Sh. Sandeep Sharma Ld. Counsel for the accused.

Matter was proceeding at the stage of final arguments.

It is submitted by Sh. Sandeep Sharma Ld. Counsel for accused that files of the case are lying in his chamber and it is very difficult to prepare arguments as the files of the case are bulky and some time be given to ascertain if the matter can be argued virtually. He seeks some time for addressing the arguments through video conferencing. He also submits that he wants to take consent of his client whether he is agreeable for final disposal of the case through their written submissions and virtual arguments.

It is submitted by Ld. PP for CBI that he is alone and he does not have any assistance from the official /steno, therefore he requests that only one matter be taken up at one time because he cannot prepare arguments in all 5-6 matters listed in the Court.

In view of the submissions of the Ld. Counsel for the accused and Ld. PP for CBI, let the matter be fixed for the consent of parties and filing of written submissions if any on **27.07.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/22.07.2020

CBI No. 116/2019

CBI VS. Rajmal Khokhar

22.07.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court for briefing session.

Present: Sh. Om Prakash Ld. PP for CBI.

Sh. Sanjay Mann Ld. Counsel for the accused.

Matter was proceeding at the stage of final arguments.

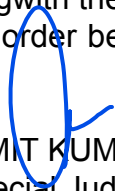
It is submitted by the Ld. Counsel for the accused that he has already file the written submissions. He seeks two days time to file the consent of his client that he is agreeable for final disposal of the case through their written submissions already on record.

Ld. PP for CBI also seeks time to file the written submissions and consent of CBI.

In view of the submissions of the Ld. Counsel for the accused and Ld. PP for CBI, let the matter be fixed for filing the consent of accused and filing of written submissions as well as the consent on behalf of prosecution on **29.07.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused. This order be uploaded by the Reader on the official website.


(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/22.07.2020